

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 582 OF 2024

IN THE MATTER OF:

Rakesh Kumar

...Applicant

Versus

Union of India & Ors.

...Respondents

INDEX OF ADDITIONAL DOCUMENT

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1.	A copy of the consent to operate issued by Haryan State Pollution Control Board.	1-4
2.	Proof of Service.	5

Through

Ankit

SAGUS LEGAL

Advocate for Respondent No.70

Jindal Stainless Limited

B-7/8, Ground Floor, Safdarjung Enclave,

New Delhi – 110029

Email: service@saguslegal.com

Contact No. 011 46552925

Place: New Delhi

Date: 21.02.2025



HARYANA STATE POLLUTION CONTROL BOARD

Bays B-7-8, Near Vishwas Sr.Sec. School, E-II,
Hisar Ph. 01662-250891(O) Email:-

hspcbrohr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313129024HISCTO45061121

Dated:18/01/2024

To.

M/s :Jindal Stainless Limited (Hot Rolling Division)
OP Jindal Marg, Hisar

Subject: Grant of consent to operate to M/s Jindal Stainless Limited (Hot Rolling Division).

Please refer to your application no. 45061121 received on dated 2023-12-16 in regional office Hissar. With reference to your above application for consent to operate, M/s Jindal Stainless Limited (Hot Rolling Division) is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2024 - 31/03/2026
Industry Type	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
Category	ORANGE
Investment(In Lakh)	117249.0
Total Land Area(Sq. meter)	630000.0
Total Builtup Area(Sq. meter)	300000.0
Quantity of effluent	
1. Trade	2200.0 KL/Day
2. Domestic	750.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	treated through STP
2. Trade	Treated through ETP
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. PH 6.5 TO 8.5	
5. Oil and Grease	10 mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l

True Copy

3. TSS	100 mg/l
4. pH 6.5 TO 8.5	MG/L
5. Oil and Grease	10 mg/l
6. FE	3 mg/l
Number of stacks	18
Height of stack	
1. 1 SMS 1 AOD	40 M
2. 2 SMS 1 EAF	40 M
3. 3 SMS II AOD AND EAF	40 M
4. 4. STACKEL MILL WBF	56 M
5. 5. STACKEL MILL COILER	30 M
6. 6. STRIP MILL	30 M
7. 7. FINISHING SECTION SLITTING LINE	35 M
8. 8. BOGGI ARC FURNACE	30 M
9. 9. FINISHING SECTION	30 M
10. 10. BALL MILL	42 M
11. 11. SAF I	42 M
12. 12. SAF II	42 M
13. 13. LIME SCREEN	42 M
14. 14. BOILER SMS I	30 M
15. 15. DG 2	42 M
16. 16. DG 3	42 M
17. 17. DG 1	56 M
18. 18. DG II	56 M
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Strip Mill Strip	685 Metric Tonnes/day
2. Steckel Mill	1975 Metric Tonnes/day
3. Blooms Slab and Ingots by steel melting shop	2200 Metric Tonnes/day
4. Cu Ni Melting	17 Metric Tonnes/day
5. Oxygen Plant	215 Metric Tonnes/day
6. Argon	7.5 Metric Tonnes/day
Capacity of boiler	
1. 1. BOILER SMS I	20 Ton/hr
Type of Furnace	
1. 1. AOD 1	75 TPH
2. 2. EAF 1	75 tph

3. 3. AOD 2	75 TPH
4. 4. EAF 2	75 TPH
5. 5. INDUCTION FURNACE	100 TPH
6. 6. WBF	150 TPH
7. 7. SAF I	100 TPH
8. 8. SAF II	100 TPH
Type of Fuel	
1. Propane	90 MTD
2. LSHS	100 MTD
3. HSD/LDO	1 MTD
Raw Material Details	
MS and SS Scrap	1370 Metric Tonnes/Day
Internal Revert	178 Metric Tonnes/Day
Copper Metal Scrap	10 Metric Tonnes/Day
Ferro Nickel	95 Metric Tonnes/Day
Ferro chrome	383 Metric Tonnes/Day
Ferro Silicon	40 Metric Tonnes/Day
Charged Chrome Fine	57 Metric Tonnes/Day
Calcium	1.5 Metric Tonnes/Day
Aluminium Scrap	5 Metric Tonnes/Day
Nickel Metal Scrap	11 Metric Tonnes/Day
Miscellaneous	136 Metric Tonnes/Day
Ferro Manganese	74 Metric Tonnes/Day
Silica Manganese	121 Metric Tonnes/Day

*Regional Officer, Hissar
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control

equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will run the APCM/STP to keep the parameters within limits.
2. The unit will maintain the Log Book of APCMs and STP along with the details of energy and chemical consumption.
3. Unit will apply for renewal of CTO before 90 days of expiry of this CTO. 4. If fails to comply with the provisions of said CTO, the CTO so granted shall be revoked automatically without giving any notice.
5. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
6. The unit will make compliance of EC obtained.

Digitally signed by SHAKTI SINGH
Date: 2024.01.18 14:37:07
Regional Officer, Hissar

Haryana State Pollution Control Board.

Ankit
True Copy

From: Ankit Bhandari | Sagus Legal
Sent: 21 February 2025 18:59
To: rkhuranalegal@gmail.com; pulkit Kapoor099@gmail.com
Subject: Additional Document | Rakesh Kumar v UOI OA 582 of 2024
Attachments: Additional Document on behalf of R 70.pdf

Dear All,

We are counsel for Respondent No.70 in the captioned matter. We serve upon you the additional document on behalf of Respondent No.70. Kindly acknowledge the same.

Please feel free to reach out to us if any clarifications/ further assistance is required in this regard.

Regards
Ankit Bhandari



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